TRUHOME FINANCE LIMITED
(Formerly Known As Shriram Housing Finance Limited)

Truhome FINANCE

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11, 2nd Lane, Cenatopha Road, Alwarpet,Teynampet, Chennai-600018 **Head Office.** Level 3, Wockhardt Towers, East Wing C-2 , G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051 **Website:** http://www.truhomefinance.in

SYMBOLIC POSSESSION NOTICE

Whereas, The undersigned being the authorised officer of Truhome Finance Limited (Formerly Know as Shriram Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the security Interest enforcement) rules, 2002 on 13-Nov-2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Truhome Finance Limited (Formerly Know as Shriram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.].

Borrower's Name and Address

Ms. Preeti W/o Mr. Kapil
House No.153, Chamad -Mohalla, Village-Mahmoodpur, PS-Hafizpur, Bajhera Kalan, Hapur, Uttar Pradesh-245101.
Ms. Preeti D/o Mr. Banshi Singh
Residence in Village- Sehal, Tehsil Shyana, Distt- Bulanshahar Uttar Pradesh-245208.
Mr. Kapil S/o Mr. Jeet Singh
House No.153, Chamad -Mohalla, Village-Mahmoodpur, PS-Hafizpur, Bajhera Kalan, Hapur, Uttar Pradesh-245101.

Amount due as per Demand Notice

Rs.20,77,706/- (Rupees Twenty Lakh Seventy Seven Thousand Seven Hundred and Six Only) in respect of Loan Account No. SILHGZBD0000019 as on 12-Aug-2026, and Rs.1,13,527/- (Rupees One Lakh Thirteen Thousand Five Hundred and Twenty Seven Only) in respect of Loan Account No. SLPHGZBD0000048 as on 12-Aug-2026
Date of Demand Notice – 14-Aug-2026
Date of Symbolic possession- 13-Nov-2026, Date of NPA – 03-Aug-2026

Description of Mortgaged Property

All that piece and parcel of the Residential Property House in Khasra No. 466, Area admeasuring 430 Sq., Yards., Situated in the Village-Mahmoodpur, Tehsil & District- Hapur, Uttar Pradesh. Boundaries of the said Property :- East: Road 16Ft. Wide , West: Land of Jeet Singh, North: Land of Prashant , South: House of Surendra

Place: Hapur U.P
Date : 13.11.2026

Sd/- Authorised Officer- Truhome Finance Limited
(Earlier Known as Shriram Housing Finance Limited)

FORM NO.14
[See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL DELHI (DRT 2)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001
DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/82/2026 **17-09-2026**

STATE BANK OF INDIA
Versus
MR. DHEERAJ ARORA

To,

(CD 1) MR. DHEERAJ ARORA S/O SH. SAT PAL ARORA R/O B-1/238, 2ND FLOOR, BLOCK-A, KARAM SINGH GURUDWARA, NEW MOTI NAGAR, NEW DELHI - 110015 **Also At: MEAD JOHNSON NUTRITION** (10 PVT LTD, 12-A, MELARAM COMPOUND GATE NO. 4, MANDOLI, DELHI - 110093

(CD 2) MS. MONIKA ARORA D/O SH. SAT PAL ARORA R/O B-1/238, 2ND FLOOR BLOCK-A, KARAM SINGH GURUDWARA, NEW MOTI NAGAR, NEW DELIII - 110015 **Also At: GITA RATTAN INSTITUTE OF ADV. STUDIES & amp: TRAINING** BLOCK - D, SECTOR 7, ROHINI, DELHI-110085

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI(DRT 2) in **TA/1570/2023** an amount of **Rs 8210677.45 (Rupees Eighty Two Lakhs Ten Thousands Six Hundred Seventy Seven And Paise Forty Five Only)** along with pendentelite and future interest **@ 10 %** Simple Interest Yearly w.e.f. **10/05/2016** till realization and costs of **Rs 85000 (Rupees Eighty Five Thousands Only)** has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **20.11.2026** at **10:30 a.m.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **17.09.2026**

Sd/-
Recovery Officer
DEBTS RECOVERY TRIBUNAL DELHI(DRT 2)

CORRIGENDUM TO INVITATION FOR EXPRESSION OF INTEREST
M/S REAL TECH CONSTRUCTIONS PRIVATE LIMITED
(City Emporium Mall Project – Plot No. 143-A, Industrial Area, Phase-I, Chandigarh – 160002)
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

With reference to Form G dated 14.10.2026 issued in the matter of M/s Real Tech Constructions Private Limited (Corporate Debtor), inviting Expressions of Interest (EOIs) from prospective resolution applicants, the last date for receipt of EOIs specified therein was 30.10.2026. Pursuant to the proposal placed before the Committee of Creditors at its 13th meeting held on 05.11.2026, the last date for receipt of EOIs is proposed to be extended to 26.11.2026 up to 7:00 P.M., subject to requisite approval and compliance with applicable law and orders of the Hon'ble Adjudicating Authority.

Accordingly, the relevant particulars of Form G, including the proposed amended deadline, are reproduced below. All particulars other than the expressly revised date shall remain unchanged, subject to any further corrigendum or notification issued by the Resolution Professional.

SN.	RELEVANT PARTICULARS	DETAILS / REVISED PARTICULARS
1.	Name of corporate debtor along with PAN & CIN / LLP No.	M/s Real Tech Constructions Private Limited CIN: U45201DL2005PTC140281 PAN: AADCR1099N
2.	Address of registered office	D-22, Defence Colony, South Delhi, New Delhi – 110024
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	City Emporium Mall Project, Plot No. 143-A, Industrial Area, Phase-I, Chandigarh – 160002 (commercial running mall)
5.	Installed capacity of main products / services	NA
6.	Quantity and value of main products / services sold in last financial year	NA
7.	Number of employees / workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years and list of creditors	For details, please contact: cirprealtechconstructions@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code	For details, please contact: cirprealtechconstructions@gmail.com
10.	Last date for receipt of expression of interest	26.11.2026 (Earlier 30.10.2026)
11.	Date of issue of provisional list of prospective resolution applicants	01.12.2026 (earlier 04.11.2026)
12.	Last date for submission of objections to provisional list	06.12.2026 (earlier 09.11.2026)
13.	Date of issue of final list of prospective resolution applicants	08.12.2026 (earlier 11.11.2026)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	11.12.2026 (earlier 14.11.2026)
15.	Last date for submission of resolution plans	11.01.2026 (earlier 14.12.2026)
16.	Process email ID to submit expression of interest	cirprealtechconstructions@gmail.com
17.	Details of corporate debtor's registration status as MSME	Registered

Note: This document is a draft for approval/publication. The revised deadline and consequential process schedule shall take effect only upon requisite CoC approval, applicable publication/communication requirements and compliance with the orders of the Hon'ble NCLT. The above timeline is subject to extension of the CIRP period by the Hon'ble NCLT.

Sd/-
CA Manindra Kumar Tiwari
Resolution Professional in the matter of
M/s Real Tech Constructions Private Limited
Registration No.: IBBI/IPA-001/IP-P-02612/2021-2022/14015
AFA Validity: 31.12.2026

Date: 17.11.2026
Place: Dwarka, New Delhi

Address: 573, DDA SFS Flats, Pocket-1, Sector-22, Dwarka, Delhi – 110075
Email: ip.camkt@gmail.com | Mobile: 9810374801, 9810334801

ଓଡ଼ିଶା ବିଦ୍ୟୁତ୍ ଶକ୍ତି ସଂଚାରଣ ନିଗମ ଲିଃ
(ଓଡ଼ିଶା ସରକାରଙ୍କ ଏକ ଉପକ୍ରମ)

ODISHA POWER TRANSMISSION CORPORATION LIMITED
(A Government of Odisha Undertaking)

Regd. Office: OPTCL Tech Tower, Janpath, Saheed Nagar, Bhubaneswar-751007

1)E-TCN NO.-CPC-83/2026-27: Procurement of 6 nos. of 200MVA, 220/132/33kV Auto Transformer. The estimated cost of the tender is **Rs. 1,13,99,69,202/-**.The last date & time of Submission of Bid Dt. 11.12.2026 up to 11:00 Hrs.

2)E-TCN NO.-CPC-106/2026-27: Design, Engineering, Supply, Erection, Testing & Commissioning of work towards Construction of 2x500MVA, 400/220kV ICTS, 2x100MVA, 220/33kV Power Transformers, 02 Nos. 80MVAR Line Reactors & 01 No. of 125MVAR Bus Reactor at 400/220/33kV AIS, Titlagarh with SAS along with 400kV DC Transmission Line (Twin Moose on Quad Moose Tower) from Titlagarh GSS to Kolabira GSS (Line Length- 262KM Approx.) in the State of Odisha, on EPC contract basis in e-tendering mode only. The estimated cost of the tender is **Rs. 9,80,93,78,011/-**.The last date & time of Submission of Bid Dt. 17.12.2026 up to 12:45 P.M.

3)E-TCN NO.-CPC-110/2026-27: Design, Engineering, Supply with Supervision of Erection, Testing and Commissioning of 20000KVAR, 15000KVAR, 10000KVAR, 5000KVAR 33kV, 3-Ph, 50Hz Capacitor Bank in Double star Configuration along with associated 33kV Control Relay Panel, erection structure, reactors, neutral CT & other accessories as required for the Capacitor Bank as per Technical Specification in 21 Nos. of Grid Substations in OPTCL in e-tendering mode only. The estimated cost of the tender is **Rs. 21,65,28,230/-**.The last date & time of Submission of Bid Dt. 07.12.2026 up to 12:30 Hrs.

For details, visit OPTCL's official website **http://www.optcl.co.in and www.tenderwizard.com/OPTCL.** **HIPR-80/2026-27**

/optcl.odisha /optcl_odisha

TRUHOME FINANCE LIMITED
(Formerly Known As Shriram Housing Finance Limited)

Truhome FINANCE

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11, 2nd Lane, Cenatopha Road, Alwarpet,Teynampet, Chennai-600018 **Head Office.** Level 3, Wockhardt Towers, East Wing C-2 , G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051 **Website:** http://www.truhomefinance.in

SYMBOLIC POSSESSION NOTICE

Whereas, The undersigned being the authorised officer of Truhome Finance Limited (Formerly Know as Shriram Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the security Interest enforcement) rules, 2002 on 13 & 14-Nov-2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Truhome Finance Limited (Formerly Know as Shriram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.].

Borrower's Name and Address

M/S. Heena Furniture
Through it's Proprietor/ Partner/Manager Director/ Authorised Signatory
Office at: Plot A-3, Rampark Colony, Near Dilli Restaurant, Loni, Ghaziabad, Uttar Pradesh-201102.
Mr. Shareef Khan S/o Sh. Sahir Khan
House No. A-4, Near Dilli Restaurant, Rampark Colony, Loni Dehat, Ghaziabad, Uttar Pradesh-201102.
ALSO AT: House No.338, Khanna Nagar Park No.3, Loni, Ghaziabad, Uttar Pradesh-201102.
Mrs. Gulafsa W/o Mr. Shareef Khan
House No. A-4, Near Dilli Restaurant, Rampark Colony, Loni Dehat, Ghaziabad, Uttar Pradesh-201102.
ALSO AT : House No.338, Khanna Nagar Park No.3, Loni, Ghaziabad, Uttar Pradesh-201102.
Mrs. Sayara Siddki W/o Mr. Shahir Siddki
House No. 374, Giri Market, Loni Dehat, Ghaziabad, Uttar Pradesh-201102.
ALSO AT : House No.338, Khanna Nagar Park No.3, Loni, Ghaziabad, Uttar Pradesh-201102.

Amount due as per Demand Notice

Rs.36,99,052/- (Rupees Thirty Six Lakh Ninety Nine Thousand Fifty Two Only) in respect of Loan Account No. SLPHGZBD0000170 as on 12-Aug-2026, and Rs.2,39,940/- (Rupees Two Lakh Thirty Nine Thousand Nine Hundred Forty Only) in respect of Loan Account No. SLPHGZBD0000184 as on 12-Aug-2026
Date of Demand Notice – 18-Aug-2026, Date of Symbolic possession- 13-Nov-2026
Date of NPA – 03-Aug-2026

Description of Mortgaged Property

All that part and parcel of the Residential Property House bearing No.-338 (part), Area admeasuring 100 Sq., Yards., Out of Khasra No. 1342/2, Situated in Khanna Nagar Colony, Village-Loni (Chakbandi Bahar), Pargana and Tehsil-Loni, District-Ghaziabad, Uttar Pradesh. Boundaries of the said Property :- East: Part of Same House , West: Road 40Ft. Wide, North: Road 60Ft. Wide, South: Remaining Portion

Borrower's Name and Address

Mr. Vijay Kumar Jha S/o Sh. Mahakant Jha
House No. F-213 A/2, Upper Ground Floor, Village-Basai Darapur, Mansarover Garden, New Delhi-110015.
ALSO AT: House No. C-440, Gali No.6, Sultan Puri, Inder Enclave, Phase-1, Kirari, Suleman Nagar Nithari, North West Delhi-110086.
ALSO AT : House No. B-137, 1st Floor, Block-B, Inder Enclave , Phase-2, North West Delhi-110086.
Mrs. Renu Jha C/o Mr. Vijay Kumar Jha
House No. B-137, Block-B, Inder Enclave , Near Dubey Hospital, Phase-2, Kirari Suleman Nagar, North West Delhi-110086.
ALSO AT : House No. F-213 A/2, Upper Ground Floor, Village-Basai Darapur, Mansarover Garden, New Delhi-110015.

Amount due as per Demand Notice

Rs.2,20,368/- (Rupees Two Lakh Twenty Thousand Three Hundred and Sixty Eight Only) in respect of Loan Account No. SLPHDLHI0001597 as on 12-Aug-2026, and Rs.74,34,885/- (Rupees Seventy Four Lakh Thirty Four Thousand Eight Hundred and Eighty Five Only) in respect of Loan Account No. SHLHDLHI0001598 as on 12-Aug-2026
Date of Demand Notice – 14-Aug-2026, Date of Symbolic possession- 14-Nov-2026
Date of NPA – 03-Aug-2026

Description of Mortgaged Property

All that part and parcel of the Property bearing No. F-213 A/2, Entire Upper Ground Floor, Without Roof/Terrace Right, Area admeasuring 150 Sq., Yards., Situated in the area of Village-Basai Darapur, Colony Known as Mansarover Garden, New Delhi-110015. Boundaries of the said Property :- East: Road , West: School, North: Other's Property, South: Other's Property

Borrower's Name and Address

Mr. Mantoo Singh S/o Mr. Subas Singh
Residence:in Haradi, Post Harpur Budahat, Sahajanwa, District-Gorakhpur, Uttar Pradesh-273209.
Mr. Mantoo Singh C/o Mr. Ravinder
Residence: in Ram Mandir Wali Gali, Bus Stand Kharkhoda Main Road Ferozpur Bangar, Sonipat, Haryana-131402.
Mr. Mantoo Singh S/o Mr. Subas Singh
House No. 41-A, Village-Nangli Sakrawati, Anand Vihar, Nangli Sakrawati, New Delhi-110043.
Mr. Subhash S/o Mr. Santvali
Residence in Haradi, Post Harpur Budahat, Sahajanwa, District-Gorakhpur, Uttar Pradesh-273209.
Mrs. Param, Sheela W/o Mr. Subhash
Residence: in Haradi, Post Harpur Budahat, PO-Sahajanwa, District-Gorakhpur, Uttar Pradesh-273209.

Amount due as per Demand Notice

Rs.47,73,583/- (Rupees Forty Seven Lakh Seventy Three Thousand Five Hundred Eighty Three Only) in respect of Loan Account No. THLHGPRK0006466 as on 12-Aug-2026
Date of Demand Notice – 14-Aug-2026, Date of Symbolic possession- 14-Nov-2026
Date of NPA – 03-Aug-2026

Description of Mortgaged Property

All that part and parcel of the Property/Vacant Plot bearing No. 41-A, Area admeasuring 96 Sq., Yards., Out of Khasra No. 17/11, Situated in the area of Village-Nangli Sakrawati, In the colony Known As Anand Vihar, Nangli Sakrawati, New Delhi.
Bounded By:-East:- Road 25Ft. Wide, West:- Other Property, North:- Other Property , South:- Other Property

Place: Ghaziabd , Delhi
Date : 13 & 14.11.2026

Sd/- Authorised Officer- Truhome Finance Limited
(Earlier Known as Shriram Housing Finance Limited)

VOITH

VOITH PAPER FABRICS INDIA LIMITED
Registered Office: 113/114-A, Sector-24, Faridabad –121005, Haryana
CIN: L74899HR1968PLC004895
Phone: +91 129 4292200; **Fax:** +91 129 2232072
E-mail: voithfabrics.faridabad@voith.com; **Website:** www.voithpaperfabricsindia.com

NOTICE FOR LOSS OF SHARE CERTIFICATES

Notice is hereby given to all concerned that **2,240 (Two Thousand Two Hundred Forty)** equity shares of the company; of Rs.10/- each fully paid-up, **comprised in 50 Share Certificates** have been reported lost/misplaced, as per below details:

Sr. No.	Folio No.	Name and Address of the Shareholder	Certificate No. (From-To)	Distinctive No. of Shares (From)	Distinctive No. of Shares (To)	No. of shares
1	P0000493	Prabhu Ram Bhandary C/o Sunil Kapoor, Flat No. 303, 59/2, New Rohtak Road, Karol Bagh, New Delhi - 110005	718-720	502951	503025	75
			1257	516426	516450	25
			3181	572826	572875	50
			3611	594326	594375	50
			6333	741576	741625	50
			6676	764876	764925	50
			6678	764976	765025	50
			6714-15	477301	477400	100
			6786	724926	724975	50
			12813-12822	1160885	1161384	500
			21298-21309	2897830	2898429	600
			41118-41133	4133475	4134114	640

The Company will decide to complete the process of direct credit of relevant shares to the Demat Account of Mr. Prabhu Ram Bhandary, if no objection is received within 15 days from the date of publication of this Notice, and upon completion of all necessary documentation/ formalities in the matter.

For **Voith Paper Fabrics India Limited**
Sd/-
Deepak Behl
Company Secretary
ACS No.: 40924

Place: Faridabad
Date : 16th November, 2026

DEBTS RECOVERY TRIBUNAL-I, DELHI
4TH FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001

TA NO.748/2022

OMKARA ASSETS RECONSTRUCTION PVT LTD **.......APPLICANT**

Vs

MR. SACHIN KUMAR AND ORS. **......DEFENDANT**

To,

(1) MR. SACHIN KUMAR
R/O PROPERTY NO.6/279 TOP FLOOR LALITA PARK LAXMI NAGAR DELHI-110092
ALSO AT : DELHI METRO RAIL CORPORATION LTD. YAMUNA BANK METRO STATION DELHI-110092

(2) MRS. CHANDA KUMARI
R/O PROPERTY NO.6/279 TOP FLOOR LALITA PARK LAXMI NAGAR DELHI-110092

Whereas the above-named applicant has instituted a case for recovery of **Rs.34,42,700/- (Rupees Thirty Four Lakhs Forty Two Thousand and Seven Hundred Only)** against you and whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by advertisement directing you to make appearance before **Ld. Registrar on 08.02.2027.** (for further details kindly visit **DRT Websit. www.tribunal.gov.in Phone Number : 011-23748473)).** Take notice that in case of your failure to appear on the above-mentioned day before this Tribunal, the case will be heard and decided in your absence.

(i) All concerned may attend their cases by hybrid mode (by physical appearance In the Court or through CISCO WEBEX VC Link)

(ii) For online appearance through VC all the Advocates/Litigants shall download the Cisco Webex application/software;

(iii) Meeting ID and Password for the next date of hearing qua cases to be taken by Hon'ble Presiding Officer/Registrar/Recovery Officer-I/and Recovery Officer-II shall be a available one day prior to the next date at DRT Official Portal i.e. drt.gov.in under the Public Notice Head.

(iv) In any exigency qua that, the Advocates/Litigants can contact the concerned official at Ph. No.23748473.

Given under my hand and seal of the Tribunal on this **23RD OCT,2026.**

By order of this Tribunal,
Debts Recovery Tribunal – I, Delhi

CFM ASSET RECONSTRUCTION PRIVATE LIMITED
REGISTERED OFFICE: Block No. A/1003, West Gate, Near Ymca Club, Sur No. 835/1+3, S. G. Highway, Makarba, Ahmedabad – 380051.
CORPORATE OFFICE: 1st Floor, Wakefield House, Sprott Road, Ballard Estate, Mumbai-400038.
CFM thoughtful regeneration
CIN: U67100GJ2015PTC083994

APPENDIX - IV
POSSESSION NOTICE
FOR IMMOVABLE PROPERTY

Whereas, The Authorized Officer of the **CFM Asset Reconstruction Pvt. Ltd. (CFM-ARC)** (Assignee of Caparo Financial Solutions Limited vide agreement dated 30.03.2026) acting in its capacity as the trustee of CFMARC Trust - 230 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule (3) of the security Interest (Enforcement) Rules 2002 issued **Demand Notices Dated 5th August, 2026 under section 13(2) of the SARFAESI Act, 2002 calling upon the borrower(s) 1) M/s Jaipuria Buildcon Private Limited [Borrower], 2) Mr. Ashok Goel [Borrower/Mortgagor] 3) Mrs. Vandana Goel [Mortgagor/Guarantor], 4) Ms. Tanvi Goel [Mortgagor/Guarantor], to repay Rs. 5,88,77,984.00 (Rupees Five Crores Eighty-Eight Lakh Seventy-Seven Thousand Nine Hundred Eighty-Four Only) as on 31st July 2026** together with further interest plus costs, charges and expenses etc. within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 **on this 13th of November 2026.**

The borrower(s) in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the CFM-ARC for a total outstanding amount of **Rs 5,96,59,586/- (Rupees Five Crore Ninety-Six Lakh Fifty-Nine Thousand Five Hundred and Eighty-Six Only) as on 31st October 2026** together with further interest plus costs, charges, and expenses etc. thereon till the realization of the entire outstanding dues.

The borrower(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

Residential Flat Being PH-2 Situated At 13th Floor In Sky Tech Magadh, Plot No. GH-7, Sector III, Residential Colony, Vaishali, Ghaziabad. Admeasuring 2600 Sq. Ft. (241.54 Sqr Mtr.) Super Built Up Having Covered Area Of (193.23 Sqr. Mtr.) & Open Terrace Area (46.45 Sqr. Mtr.) **Boundaries On the north** – Penthouse 3 **On the south** – Open **On the east -** Common passage **On the west-** Open

Residential Flat Being PH-3 Situated At 13th Floor In Sky Tech Magadh, Plot No. GH-7, Sector III, Residential Colony, Vaishali, Ghaziabad. – Admeasuring 2600 Sq. Ft. (241.54 Sqr Mtr.) Super Built Up Having Covered Area Of (193.23 Sqr. Mtr.) & Open Terrace Area (46.45 Sqr. Mtr.) **Boundaries On the north** – Penthouse 2 **On the south** – Open **On the east -** Common passage **On the west-** Open

Place: GHAZIABAD **Sd/- Authorized Officer**
Date: 13.11.2026 **CFM Asset Reconstruction Pvt. Ltd**
(Acting in its capacity as Trustee of CFMARC Trust- 230)

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

UNITY SMALL FINANCE BANK LIMITED
Registered Office: Unit No.1201, 1202 & 1203, 12th Floor, Ansal Bhawan, 16, K. G. Marg, New Delhi-110001 **Corporate Office:** Centrum House, Vidyanagari Marg, Kalina, Santacruz (East), Mumbai – 400 098

AUCTION NOTICE FOR SALE OF PLEDGED GOLD ORNAMENTS

That the below-mentioned borrower/(s) had availed gold loan facility from Unity Small Finance Bank Ltd (**"Bank"**) against the security of the gold collateral. The borrower/(s) defaulted in due repayment of the installments and outstanding dues and as a result of which the loan accounts have become overdue and/or classified as Non-Performing Assets. Despite repeated notices and reminders issued by the Bank, the borrower/(s) have failed to regularise/repay their outstanding dues thereby compelling the Bank to auction the pledged gold ornaments under applicable law.

Notice is hereby given to the borrower/(s) and the public in general that the Bank will conduct the auction of the pledged gold collaterals shall be strictly on "AS IS WHAT IS BASIS" on the date & time mentioned below:

Auction date: 25-11-2026 **Time: 11.00 am**

Loan Account No	Customer name	State	Location	Gross Weight(gm)
USFB607CONS000031737	BITTU KUMAR	Delhi	East Patel Nagar	10.08
USFB607INCO000031468	MADAN LAL	Delhi	East Patel Nagar	98.94

Bidders shall be permitted to inspect and verify the pledged gold ornaments prior to the auction on **25-11-2026** at the specified venue during working hours, subject to prior appointment and compliance with the Bank's terms and conditions. The Bank does not guarantee the quality, purity or weight of the gold collaterals, and bidders are advised to satisfy themselves in this regard before participating in the auction. Bidders are required to submit bidder application form – duly filled & singed, GST Certificate, valid KYC documents including a copy of their Photo identity proof and address proof duly signed by the bidder along with the originals for verification and two recent photographs at **Location**.

Interested bidder / bidder's representative(s) should be personally present at the designated location to hand over the documents to the Bank.

The Bank reserves the absolute right, at its sole discretion, to cancel, postpone, modify or withdraw the auction, to change the venue/date/time of auction, to accept or reject any or all bids, and/or to revise the reserve price without assigning any reason/notice whatsoever to the bidders. The sale of pledged gold ornaments shall be conducted at the sole risk and cost of the borrower/(s), and no claim or objection of whatsoever nature shall be entertained thereafter.

All the costs and expenses relating to storage, valuation, notice issuance and auction process shall be recovered from the borrower/(s) and/or debited to the loan account of the borrower/(s). Bank reserves the right to recover the balance amount from the customer if the bid amount is insufficient to meet the payoff amount of the loan account.

For any further details/assistance/clarification regarding the terms and conditions of the auction, the bidders may contact Mr. Ramakant Mishra on 7977522960 and Mrs. Anagha Ghag on 9619850491.

Date : 17-11-2026
Place : Delhi

Authorised Officer
Unity Small Finance Bank Limited

DEBTS RECOVERY TRIBUNAL-I, DELHI
4TH FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001

TA NO. 537/2022

ASSET RECONSTRUCTION COMPANY LTD. **APPLICANT**

Vs

RAJENDRA KUMAR SHARMA AND ORS **DEFENDANT**

1. Neel Kamal Sharma, 1/342-IE Friends Colony Industrial Area Shahdara Delhi- 110032 Also At B-217 Second Floor Ramprasti (A Ghaziabad Uttar Pradesh -201011 Also At Property No. B-225/5H Gala No.7 Ashok Nagar Shahdara Delhi-110093

Whereas the above-named applicant has instituted a case for recovery of **Rs.1,28,22,662(Rupees one crore twenty eight lakhs twenty two thousand six hundred and sixty two Only)** against you and whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by advertisement directing you to make appearance before the **Ld. Registrar on 17.02.2027.** (for further details kindly visit **DRT Websit. www.tribunal.gov.in Phone Number: 011-23748473)).** Take notice that in case of your failure to appear on the above-mentioned day before this Tribunal. the case will be heard and decided in your absence.

(i) All concerned may attend their cases by hybrid mode (by physical appearance In the Court or through CISCO WEBEX VC Link)

(ii) For online appearance through VC all the Advocates/Litigants shall download the Cisco Webex application/software;

(iii) Meeting ID and Password for the next date of hearing qua cases to be taken by Hon' ble Presiding Officer/Registrar/Recovery Officer-I/and Recovery Officer-II shall be a available one day prior to the next date at DRT Official Portal i.e. drt.gov.in under the Public Notice Head.

(iv) In any exigency qua that, the Advocates/Litigants can contact the concerned official at Ph. No.23748473.

Given under my hand and seal of the Tribunal on this **31st OCT. ,2026.**

By order of this Tribunal

OFFICE OF THE RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL-I, DELHI
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001
SALE PROCLAMATION

TRC/1848/2022 **HDFC BANK Vs. HAKAM AND ANR.**

PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993.

(CD1) Hakam, H. No. D-445, Village Chhayasa Mathepur, Tehsil- Hathin Palwal, Faridabad, Haryana -122508 **(CD2) Harun,** H. No.162, Village Chhayasa, Block -5, Tehsil - Hathin Palwal, Faridabad, Haryana -122508

1. Whereas Transfer Recovery Certificate No. **1848/2022 in OA No. 227/2014 dated 07/06/2017.** drawn by the Presiding Officer, Debts Recovery Tribunal, Delhi for the recovery of a sum of **Rs.1633526.85 together with costs and future interest @ 13% p. a. simple, from the date of filing of OA i.e. 20/03/2014 till its realization along with cost from** the Certificate debtors together with costs and charges as per recovery certificate. **2.** And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate. **3.** And whereas there will be due there under a sum of **Rs.1633526.85 together with costs and future interest @ 13% p. a. simple, from the date of filing of OA i.e. 20/03/2014 till its realization along with cost,** Notice hereby given that in absence of any order of postponement, the property/properties as under shall be sold by eauction and bidding shall take place through "On line Electronic Bidding" through the website **https://www.bankeauctions.com on 18/12/2026 between 12.00 pm and 01.00 pm** with extensions of 5 minutes duration after 01.00 pm, if required.

4. The description of the property proposed to be e-auctioned is as follows:

S. No.	Description of property	Reserve Price	EMD
1.	VEHICLE i.e JCB 3DX-REGD BEARING CHASIS NO. 1833986, ENGINE NO. H00035436	Rs. 2,35,000/-	Rs. 23,500/-

5. The EMD shall be paid through **Demand Draft/Pay Order in favour of Recovery Officer, DRT-I, Delhi-A/c T. R. C. No. 1848/2022** along with self-attested copy of Identity (voter I-card/Driving/ license/ passport) which should contain the address for future communication and self-attested copy of PAN Card must reach to the Office of the Recovery Officer, DRT-I, Delhi **latest by 16/12/2026 before 5.00 PM.** The EMD received thereafter shall not be considered. The said deposit be adjusted in the case of successful bidders. The unsuccessful bidder shall take return of the EMD directly from the Registry, DRT-I, Delhi after receipt of such report from e-auction service provider/bank/financial institution on closure of the e-auction sale proceedings. **6.** The envelope containing EMD should be super-scribed **"T.R.C. No. 1848/2022"** along with the details of the sender i.e. address, e-mail ID and Mobile Number etc. **7.** Intending bidders shall hold a valid Login Id and Password to participate in the E-Auction email address and PAN Number. For details with regard to Login ID &Password please contact **M/s C-1 INDIA PVT. LTD., PLOT NO. 68, 3RD FLOOR, SECTOR-44, GURUGRAM-122003, HARYANA INDIA HELPLINE NO. 0124-4302020/21/22/23, 7291981124/25/26, P. DHARANI KRISHNA, MOBILE NO. 9948182222, WEBSITE: http://www.bankeauctions.com** and **Email IDs: support@bankeauctions.com ; dharani.p@c1india.com** **8.** Prospective bidders are required to register themselves with the portal and obtain user ID/ password well in advance, which is mandatory for bidding in above e-auction from **M/s C-1 INDIA PVT. LTD.**

9. Details of concerned bank officers/Helpline numbers etc. are as under:-

Name & Designation	Email & Phone Nos.
Ms. Shubhangi Dayal (Legal Manager)	9999276730
HDFC Bank Ltd. Plot No. 31, Najafgarh Industrial Area, Tower A, 1st Floor, Shivaji Marg, Moti Nagar, New Delhi-110015	

10. What is proposed to be sold are the rights to which the certificate debtors are entitled in respect of the properties. The properties will be sold along with liabilities, if any. The extent of the properties shown in the proclamation is as per the Recovery Certificate schedule. Recovery Officer shall not be responsible for any variation in the extent due to any reason. The properties will be sold on 'as is where is' and 'as is what is' condition. **11.** The property can be inspected by prospective bidder(s) before the date of sale for which the above named officer of the bank may be contacted. **12.** The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason. **13.** EMD of unsuccessful bidders will be received by such bidders from the Registry of DRT- I, on identification/ production of Identity proof viz., PAN Card, Passport, Voter's ID, Valid Driving License or Photo Identity Card issued by Govt. and PSUs. Unsuccessful bidders shall ensure return of their EMD and, if not received within a reasonable time, immediately contact the Recovery Officer, DRT-I, Delhi/or the Bank. **14.** The sale will be of the property of the above named CDs as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule against each lot. **15.** The property will be put up for the sale in the lots specified in the schedule. If the amount to be realized is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned. **16.** No officer or other person, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. **17.** The sale shall be subject to the conditions prescribed in the Second Schedule to the Income Tax Act, 1961 and the rules made there under and to the further following conditions: The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation. **18.** The amount by which the biddings are to be increased shall be in multiple of **Rs. 5,000.00 (Rs. Five Thousand only).** In the event of any dispute arising as to the amount of bid, or as to the bidder, the lot shall at once be again put up to auction. **19.** The Successful/Highest bidder shall be declared to be the purchaser of any lot provided that further that the amount bid by him is not less than the reserve price. It shall be in the discretion of the undersigned to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. **20.** Successful/ highest bidder shall have to prepare DD/ Pay order for 25% of the sale proceeds favouring **Recovery Officer, DRT-I, Delhi, A/c T. R. C. No. 1848/2022** within 24 hours after close of e-auction and after adjusting the earnest money (EMD) and sending/depositing the same in the office of the Recovery Officer so as to reach within 3 days from the close of e-auction failing which the earnest money (EMD) shall be forfeited. **21.** The Successful/Highest Bidder shall deposit, through Demand Draft/Pay Order favouring **Recovery Officer, DRT-I, Delhi A/C. T. R. C. No. 1848/2022,** the balance 75% of the sale proceeds before the Recovery Officer, DRT-I on or before 15th day from the date of sale of the property, exclusive of such day, or if the 15th day be Sunday or other holiday, then on the first office day after the 15th day alongwith the poundage fee @ 2% upto Rs 1,000 and @ 1% on the excess of such gross amount over Rs 1000/- in favour of **Registrar, DRT-I Delhi.** (In case of deposit of balance amount of 75% through post the same should reach the Recovery Officer as above.) **22.** In case of default of payment within the prescribed period, the property shall be resold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.

SCHEDULE OF PROPERTY

Lot No.	Description of the property to be sold with the names of the co - owners where the property belongs to the defaulter and any other person as co-owners.	Revenue assessed upon the property or any part thereof	Details of any encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value.
1.	VEHICLE i.e JCB 3DX-REGD BEARING CHASIS NO. 1833986, ENGINE NO. H00035436	NO INFORMATION RECEIVED.		

Given under my hand and seal on 26/10/2026.

(Ravinder Kumar Tomar)
Recovery Officer-I, DRT-I, Delhi

EDELWEISS ASSET RECONSTRUCTION CO. LTD.
CIN - U67100MH2007PLC174759
Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098.

Edelweiss Asset Reconstruction

ई–नीलामी हेतु शुद्धिपत्र

दिनांक 12 नवंबर, 2026 को प्रकाशित ई–नीलामी सूचना के संदर्भ में, जो गोविंद माधव ("ऋणी") के संबंध में दिनांक 02 दिसंबर, 2026 को आयोजित की जाने वाली सार्वजनिक ई–नीलामी से संबंधित है, आम जनता तथा विशेष रूप से ऋणी, गारंटर(गण) एवं बंधककर्ता(गण), अर्थात गोविंद माधव, संतोष, अमित सिंह, शिखर सिंह एवं चुनमुन इन्फ्रा प्राइवेट लिमिटेड की जानकारी हेतु यह शुद्धिपत्र जारी किया जाता है। उपर्युक्त ई–नीलामी सूचना में कुछ विवरण अनजाने में गलत उल्लेखित हो गए थे / छूट गए थे। तदनुसार, ई–नीलामी के संबंध में सही विवरण नीचे पुनः प्रस्तुत किए जा रहे हैं:

क्र. सं.	अचल सम्पत्ति का विवरण	आरक्षित मूल्य (रु.)	जमा धरोहर राशि (ईएमडी) (रु.)
1	खसरा नं. 1466, वार्ड–साहीद भगत सिंह, केए मिजुमला, गांव–अमराई गांव, लखनऊ–226028, उत्तर प्रदेश, चुनमुन इन्फ्रा प्राइवेट लिमिटेड के स्वामित्व में, (क्षेत्रफल–1,700 वर्ग मीटर)	1,83,00,000	18,30,000
2	खसरा नं 1467, वार्ड–साहीद भगत सिंह, के ए मिजुमला, गांव–अमराई गांव, लखनऊ– 226028, उत्तर प्रदेश की संतोष के स्वामित्व में, क्षेत्रफल–704.24 वर्ग मीटर)	91,00,000	9,10,000

दिनांक 17.11.2026
स्थानः मुंबई

प्राधिकृत अधिकारी,
कृते एडलवाइस एसेट रीकंस्ट्रक्शन कंपनी लिमिटेड

ARTEMIS
HOSPITALS
OUR SPECIALITY IS YOU

आर्टेमिस मेडिकेयर सर्विसेज लिमिटेड

CIN: L85110DL2004PLC126414
पंजीकृत कार्यालय: प्लॉट नंबर 14, सेक्टर- 20, द्वारका, दिल्ली -110075
कॉर्पोरेट कार्यालय: आर्टेमिस अस्पताल, सेक्टर- 51, गुरुग्राम, हरियाणा- 122001
टेलीफोन: +91-124-4511 111
ई-मेल: investor@artemishospitals.com | **वेबसाइट:** www.artemishospitals.com

भौतिक प्रतिभूतियों के ट्रांसफर एवं डीमैटेरियलाइजेशन के लिए विशेष विंडो

एतद् द्वारा सूचित किया जाता है कि सेबी परिपत्र संख्या HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 दिनांक 30 जनवरी, 2026 के अनुसार, भौतिक प्रतिभूतियों के ट्रांसफर एवं डीमैटेरियलाइजेशन के लिए एक वर्ष की अवधि हेतु एक विशेष विंडो खोली गई है, जो 5 फरवरी, 2026 से 4 फरवरी, 2027 तक प्रभावी रहेगी।

यह सुविधा उन ट्रांसफर डीड के लिए उपलब्ध है जो 1 अप्रैल, 2019 से पूर्व निष्पादित किए गए थे और (a) जिन्हें ट्रांसफर के लिए प्रस्तुत नहीं किया गया था, या (b) जिन्हें ट्रांसफर के लिए प्रस्तुत किया गया था परंतु दस्तावेजों/प्रक्रिया में कमी अथवा अन्य कारणों से अस्वीकृत/वापस कर दिया गया था अथवा उन पर कोई कार्यवाही नहीं की गई थी।

अतः ऐसे योग्य प्रतिभूति धारक जिनके पास 1 अप्रैल, 2019 से पूर्व निष्पादित वैध ट्रांसफर डीड उपलब्ध हैं, उनसे अनुरोध है कि वे आवश्यक दस्तावेजों सहित, जिसमें मूल प्रतिभूति प्रमाण-पत्र भी शामिल हैं, कंपनी के रजिस्ट्रार एवं ट्रांसफर एजेंट अर्थात अलंकित असाइनमेंट्स लिमिटेड, अलंकित हाउस, 4E/2, झंडेवाला एक्सटेंशन, नई दिल्ली-110055 के पास जमा करें। संपर्क नंबर: 011-42541234/ 23541234; ई-मेल: rta@alankit.com।

कृपया ध्यान दें कि इस प्रकार ट्रांसफर की गई प्रतिभूतियां अनिवार्य रूप से केवल डीमैट मोड में ही अंतरण प्राप्तकर्ता के खाते में जमा की जाएंगी तथा ट्रांसफर के पंजीकरण की तिथि से एक वर्ष की अवधि के लिए लॉक-इन में रहेंगी। उक्त लॉक-इन अवधि के दौरान ऐसी प्रतिभूतियों को ट्रांसफर/लीन मार्क्ड/गिरवी नहीं रखा जा सकेगा।

कृते आर्टेमिस मेडिकेयर सर्विसेज लिमिटेड
हस्ता./-
पूनम मक्कड़
कंपनी सचिव एवं अनुपालन अधिकारी

दिनांक: 16 नवंबर, 2026
स्थान: गुरुग्राम

सीएफएम एसेट रिकंस्ट्रक्शन प्रा. लि.

पंजीकृत कार्यालयः ब्लॉक न. ए/1003, वेस्ट गेट, वाईएमसीए क्लब के पास, सुर नं. 835/1+3, एसजी. हाईवे, मकरबा, अहमदाबाद–380051
कॉर्पोरेट कार्यालयः पहली मंजिल, वेकफील्ड हाउस, स्प्रोट रोड, बैलार्ड एस्टेट, मुंबई –400038

CFM thoughtful regeneration
CIN: U67100GJ2015PTC083994

परिशिष्ट IV
कब्जा सूचना (अचल संपत्ति के लिए)

जबकि, सीएफएम एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड (सीएफएम–एआरसी) के प्राधिकृत अधिकारी (कैपरी फाइनेंशियल सॉल्यूशंस लिमिटेड का दिनांक 30.03.2026 के अनुबंध के माध्यम से समनुदेशिती), जो वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के अंतर्गत सीएफएमएआरसी ट्रस्ट – 230 के न्यासी के रूप में कार्यरत तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित अधिनियम की धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, सरफेसी अधिनियम, 2002 की धारा 13(2) के अंतर्गत उधारकर्ताओं 1) मैसर्स जयपुरिया बिल्डकॉन प्राइवेट लिमिटेड (उधारकर्ता), 2) श्री अशोक गोयल (उधारकर्ता/बंधककर्ता), 3) श्रीमती वंदना गोयल (बंधककर्ता/गारंटर), 4) सुश्री तन्वी गोयल (बंधककर्ता/गारंटर) को एक मांग नोटिस दिनांक 5 अगस्त, 2026 को जारी किया गया था। जिसमें सूचना में उल्लेखित बकाया राशि रु. 5,88,77,984.00 (रुपये पाँच करोड़ अठासी लाख सतहत्तर हजार नौ सौ चौरासी मात्र), दिनांक 31 जुलाई, 2026 तक साथ ही उस पर आगे का ब्याज तथा लागत, प्रभार एवं व्यय आदि, उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर चुकाने के लिए कहा गया था।

उधारकर्ताओं द्वारा उक्त राशि का पुनर्भुगतान करने में असफल रहने के कारण, एतद्वारा उधारकर्ताओं तथा आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने इसमें नीचे वर्णित संपत्ति का सांकेतिक कब्जा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13 की उपधारा (4) के अंतर्गत उसे प्रदत्त शक्तियों का प्रयोग करते हुए, दिनांक 13 नवंबर, 2026 को ले लिया है।

उधारकर्ताओं विशेष रूप से तथा आम जनता को सामान्य रूप से एतद्द्वारा सावधान किया जाता है कि वे उक्त संपत्तियों के संबंध में किसी भी प्रकार का व्यवहार न करें तथा उक्त संपत्तियों के संबंध में किया गया कोई भी व्यवहार सीएफएम–एआरसी के पक्ष में कुल बकाया राशि रु. 5,96,59,586/– (रुपये पाँच करोड़ छियानवे लाख उनसठ हजार पाँच सौ छियासी मात्र), दिनांक 31 अक्टूबर, 2026 तक साथ ही संपूर्ण बकाया राशि की वसूली होने तक उस पर लगने वाले आगे के ब्याज तथा लागत, प्रभार एवं व्यय आदि के अधीन होगा।

उधारकर्ताओं का ध्यान अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकर्षित किया जाता है, जो प्रतिभूत आस्तियों को विमोचित कराने के लिए उपलब्ध समयावधि के संबंध में हैं।

अचल संपत्ति का विवरण

आवासीय फ्लैट, पीएच–2 13वीं मंजिल, स्काई टेक मगध, प्लॉट नंबर जीएच–7, सेक्टर पप, रेजिडेंशियल कॉलोनी, वैशाली, गाजियाबाद में स्थित क्षेत्रफल 2600 वर्ग फुट (241.54 वर्ग मीटर) सुपर बिल्ट–अप क्षेत्र, जिसमें आच्छादित क्षेत्र (193.23 वर्ग मीटर) सम्मिलित है तथा खुली छत का क्षेत्रफल (46.45 वर्ग मीटर) सीमाएँ – उत्तर – पेंटहाउस 3, दक्षिण – खुला, पूर्व – साझा गलियारा, पश्चिम – खुला

आवासीय फ्लैट पीएच–3 जोकि 13वीं मंजिल स्काई टेक मगध, प्लॉट नंबर जीएच–7, सेक्टर III, रेजिडेंशियल कॉलोनी, वैशाली, गाजियाबाद में स्थित, क्षेत्रफल 2600 वर्ग फुट (241.54 वर्ग मीटर), सुपर बिल्ट–अप क्षेत्र, जिसमें कवर्ड क्षेत्रफल (193.23 वर्ग मीटर) सम्मिलित है। तथा खुली छत का क्षेत्रफल (46.45 वर्ग मीटर)। सीमाएँ – उत्तर – पेंटहाउस 2, दक्षिण – खुला, पूर्व – साझा गलियारा, पश्चिम – खुला

प्राधिकृत अधिकारी
सीएफएम एसेट रिकंस्ट्रक्शन प्रा. लि.
(सीएफएमएआरसी ट्रस्ट–230 के ट्रस्टी के रूप में कार्यरत)

तिथिः 13.11.2026
स्थानः गाजियाबाद

रुचि की अभिव्यक्ति का आमंत्रण का शुद्धिपत्र
मैसर्स रियल टेक कंस्ट्रक्शन्स प्राइवेट लिमिटेड

(सिटी एम्पोरियम मॉल प्रोजेक्ट-प्लॉट नं. 143-ए, इंडस्ट्रियल एरिया, फेज-I, चंडीगढ़-160002)
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड के विनियम 36ए (1) के अंतर्गत
(कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016)

मैसर्स रियल टेक कंस्ट्रक्शन्स प्राइवेट लिमिटेड (कॉर्पोरेट देनदार) के मामले में, संभावित समाधान आवेदकों से 'रुचि की अभिव्यक्ति' (ईओआई) आमंत्रित करने के लिए 14.10.2026 को 'फॉर्म जी' जारी किया गया था, जिसमें ईओआई प्राप्त करने की अंतिम तिथि 30.10.2026 तय की गई थी। 05.11.2026 को आयोजित 'लेनदार समिति' की 13वीं बैठक में रखे गए प्रस्ताव के अनुसार, ईओआई प्राप्त करने की अंतिम तिथि को बढ़ाकर 26.11.2026 (शाम 7:00 बजे तक) करने का प्रस्ताव है। यह बदलाव आवश्यक मंजूरी, लागू कानूनों के अनुपालन और माननीय न्यायनिर्णायक प्राधिकरण के आदेशों के अधीन होगा।

तदनुसार, 'फॉर्म जी' का विवरण, जिसमें प्रस्तावित संशोधित समय-सीमा भी शामिल है, नीचे दिया गया है। संशोधित तिथि को छोड़कर, बाकी सभी विवरण यथावत रहेंगे; हालाँकि, समाधान प्रोफेशनल द्वारा भविष्य में कोई शुद्धि-पत्र या अधिसूचना जारी किए जाने पर उनमें बदलाव हो सकता है।

क्र.सं.	प्रासंगिक विवरण	विवरण/संशोधित विवरण
1.	कॉर्पोरेट देनदार का नाम, पैन एवं सीआईएन नंबर सहित।	मैसर्स रियल टेक कंस्ट्रक्शन्स प्राइवेट लिमिटेड सीआईएनः U45201DL2005PTC140281 पैनः AADCR1099N
2.	पंजीकृत कार्यालय का पता	डी-22, डिफेंस कॉलोनी, साउथ दिल्ली, नई दिल्ली-110024
3.	वेबसाइट का यूआरएल	अप्रयोज्य
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	अप्रयोज्य
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	सिटी एम्पोरियम मॉल प्रोजेक्ट, प्लॉट नंबर 143-ए, इंडस्ट्रियल एरिया, फेज-I, चंडीगढ़- 160002 (व्यावसायिक रूप से चालू मॉल)
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	अप्रयोज्य
7.	कर्मचारियों/कामगारों की संख्या	अप्रयोज्य
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), ऋणदाताओं की सूची सहित अन्य विवरण यूआरएल पर उपलब्ध हैं:	विवरण के लिए, कृपया संपर्क करें : cirprealtechconstmctions@gmail.com
9.	समाधान आवेदकों के लिए संहिता की धारा 25(2)(एच) के तहत पात्रता उपलब्ध है :	विवरण के लिए, कृपया संपर्क करें : cirprealtechconstmctions@gmail.com
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	26.11.2026 (पहले 30.10.2026)
11.	संभावित समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	01.12.2026 (पहले 04.11.2026)
12.	अनंतिम सूची पर आपत्तियाँ प्रस्तुत करने की अंतिम तिथि	06.12.2026 (पहले 09.11.2026)
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	08.12.2026 (पहले 11.11.2026)
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तिथि	11.12.2026 (पहले 14.11.2026)
15.	समाधान योजनाएँ प्रस्तुत करने की अंतिम तिथि	11.01.2026 (पहले 14.12.2026)
16.	रुचि की अभिव्यक्ति प्रस्तुत करने हेतु प्रक्रिया ईमेल आईडी	cirprealtechconstmctions@gmail.com
17.	कॉर्पोरेट देनदार की एमएसएमई के रूप में पंजीकरण स्थिति का विवरण	पंजीकृत

नोटः यह दस्तावेज अनुमोदन/प्रकाशन के लिए एक ड्राफ्ट है। संशोधित समय-सीमा और उसके बाद की प्रक्रिया का शेड्यूल, सीओसी के आवश्यक अनुमोदन, प्रकाशन/संचार संबंधी लागू आवश्यकताओं और माननीय एनसीएलटी के आदेशों का पालन होने पर ही प्रभावी होगा। उपरोक्त समय-सीमा, माननीय एनसीएलटी द्वारा सीआईआरपी अवधि बढ़ाए जाने की स्थिति में विस्तारित हो सकती है।

हस्ताक्षर/-
सीए मनिंद्र कुमार तिवारी
समाधान प्रोफेशनल
मैसर्स रियल टेक कंस्ट्रक्शन्स प्राइवेट लिमिटेड के मामले में
पंजीकरण संख्याः IBBI/IPA-001/1P-P-02612/2021-2022/14015
एएफए वैधताः 31.12.2026
पताः 573, डीडीए एसएफएस फ्लैट्स, पॉकेट-1, सेक्टर-22, द्वारका, दिल्ली – 110075
ईमेलः ip.camkt@gmail.com, मोबाइलः 9810374801, 9810334801

दिनांकः 17.11.2026
स्थानः द्वारका, नई दिल्ली

भरतपुर विकास प्राधिकरण, भरतपुर

क्रमांक :- लेखा/भ.वि.प्रा./2026-27/15783 - 96 — दिनांक :- 05/11/2026

अल्पकालीन ऑनलाईन निविदा सूचना सं. 57/2026-27

राजस्थान के राज्यपाल महोदय की ओर से एजेंसियों / संवेदकों से निर्धारित प्रपत्र में ई–प्रोक्योरमेन्ट प्रक्रिया से कुल 01 कार्यों हेतु ऑनलाईन निविदाएं आमंत्रित की जाती है।

उक्त कार्यो का विस्तृत विवरण, निविदा शर्ते, अनुमानित लागत राषि, निविदा बेचने, प्राप्त करने एवं खोलने की दिनांक आदि सम्पूर्ण विवरण वेबसाईट **https://bhda.rajasthan.gov.in/home/dptHome, http://eproc.rajasthan.gov.in** एवं **http://sppp.raj.nic.in** portal पर देखा जा सकता है।

निविदा से संबंधित किसी भी प्रकार का संशोधन **http://sppp.raj.nic.in** portal, **http://eproc.rajasthan.gov.in** का अवलोकन करें।

UBN No. : WAQ2627SLRC00138

सचिव
भरतपुर विकास प्राधिकरण, भरतपुर

राज.संवाद/सी/26/13272

सब इलेक्ट्रॉनिक्स डिवाइसेज लिमिटेड

पंजीकृत कार्यालयः संजय सिंह गली नं.4, शक्ति नगर कॉलोनी देवी मंदिर रोड, गाजियाबाद, उत्तर प्रदेश–201001
CIN: L29308UP1980PLC004866 ई–मेलः legal.sedl@gmail.com

30 सितंबर, 2026 को समाप्त तिमाही के लिए
स्टैंडअलोन गैर–लेखापरीक्षित वित्तीय परिणामों का अंश (रु. लाखों में)

क्र. सं.	विवरण	तिमाही समाप्ति (गैर–लेखापरीक्षित) 9/30/2026	तिमाही समाप्ति (गैर–लेखापरीक्षित) 9/30/2025	तिमाही समाप्ति (गैर–लेखापरीक्षित) 3/31/2026
1	संचालन से कुल आय	1.65	0.93	5.17
2	अवधि के लिए शुद्ध लाभ / (हानि) (कर, असाधारण और/या असाधारण मदों से पहले)	(0.01)	0.06	0.08
3	अवधि के लिए कर से पहले शुद्ध लाभ / (हानि) (असाधारण और/या असाधारण मदों के बाद)	(0.01)	0.06	0.08
4	कर के बाद अवधि का शुद्ध लाभ / (हानि) (असाधारण और/या असाधारण मदों के बाद)	(0.01)	0.06	0.08
5	अवधि के लिए कुल व्यापक आय ख्अवधि के लिए लाभ / (हानि) (कर के बाद) और अन्य व्यापक आय (कर के बाद) से मिलकर बनी, (नोट संख्या 2 देखें)	-	-	-
6	चुकता इक्विटी शेयर पूंजी (अंकित मूल्य रु. 10/–)	116.00	116.00	116.00
7	पिछले वर्ष की लेखापरीक्षित बैलेंस शीट में दर्शाए गए आरक्षित निधियां (पुनर्मूल्यांकन आरक्षित निधि को छोड़कर)			197.03
8	प्रति शेयर आय (प्रत्येक रू. 10/– के) (जारी और बंद किए गए परिचालनों के लिए):			
	मूल	(0.009)	0.0050	0.007
8	तनुकृतः	(0.009)	0.0050	0.007

टिप्पणियाँः

1. उपरोक्त, सेबी (लिस्टिंग और अन्य प्रकटीकरण आवश्यकताएँ) विनियम, 2015 के विनियम 33 के तहत स्टॉक एक्सचेंजों में दाखिल किए गए त्रैमासिक वित्तीय परिणामों के विस्तृत प्रारूप का एक अंश है। त्रैमासिक/वार्षिक वित्तीय परिणामों का पूर्ण प्रारूप स्टॉक एक्सचेंज(ों) और सूचीबद्ध इकाई की वेबसाइटों पर उपलब्ध है।
2. लेखांकन नीतियों में परिवर्तन के कारण शुद्ध लाभ / हानि, कुल व्यापक आय या किसी अन्य प्रासंगिक वित्तीय मद(ों) पर पड़ने वाले प्रभाव का खुलासा पादटिप्पणी के माध्यम से किया जाएगा।
3. असाधारण और/या असामान्य मदें, जिन्हें लागू होने के अनुसार Ind-AS नियमों / AS नियमों के अनुरूप लाभ और हानि विवरण में समायोजित किया गया है।

बोर्ड की ओर से
सब इलेक्ट्रॉनिक्स डिवाइसेस लिमिटेड के लिए
हस्ताक्षरित/–सतीश आहूजा
(निदेशक)
डीनः 02347649

दिनांकः 13.11.2026
स्थानः दिल्ली

ट्रूहोम फाइनैंस लिमिटेड
(पूर्व में श्रीराम हाउसिंग फाइनैंस लिमिटेड के नाम से प्रसिद्ध)

Truhome FINANCE

पंजीकृत कार्यालय : श्रीनिवास टावर, प्रथम तल, डोर नंबर 5, पुराना नंबर 11, दूसरी लेन, सेनाटोफा रोड, अलवरपेट, तेयनामपेट, चेन्नई–600018
प्रधान कार्यालय : लेवल 3, वोकहार्ट टावर्स, ईस्ट विंग सी–2, जी ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई–400051
वेबसाइट : http://www.truhomefinance.in

सांकेतिक कब्जा सूचना

जबकि, अधोहस्ताक्षरी ने, ट्रूहोम फाइनैंस लिमिटेड (पूर्व में श्रीराम हाउसिंग फाइनैंस लिमिटेड के नाम से प्रसिद्ध) के प्राधिकृत अधिकारी के रूप में, वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 54) के तहत तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के (नियम 3) के साथ पठित उक्त अधिनियम की धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए मांग सूचनाएं जारी की थीं, जिनमें नीचे तालिका में वर्णित कर्जदारों से उक्त मांग सूचनाओं में वर्णित बकाया राशि चुकाने की मांग की गई थी।

कर्जदार राशि चुकाने में असफल रहे हैं, अतः कर्जदारों और सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप–धारा (4) के तहत उसको प्रदत्त शक्तियों का प्रयोग करते हुए 13–11–2026 को नीचे वर्णित सम्पत्ति का कब्जा ले लिया है।

कर्जदार को विशेष रूप से और सर्वसाधारण को सम्पत्ति के संबंध में कोई भी संव्यवहार नहीं करने की चेतावनी दी जाती है और सम्पत्ति के संबंध में कोई भी संव्यवहार ट्रूहोम फाइनैसस लिमिटेड (पूर्व में श्रीराम हाउसिंग फाइनैंस लिमिटेड) की नीचे वर्णित बकाया राशि + ब्याज के प्रभार के अधीन होगा।

ख्कर्जदार का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप–धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है।

कर्जदार का नाम और पता

सुश्री प्रीति पत्नी श्री कपिल
मकान संख्या 153, चामड़ –मोहल्ला, गाँव–महमूदपुर, पीएस–हाफिजपुर, बझेड़ा कलां, हापुड़, उत्तर प्रदेश–245101
सुश्री प्रीति पुत्री श्री बंशी सिंह
निवासी – ग्राम सेहल, तहसील श्याना, जिला–बुलंशहर उत्तर प्रदेश–245208
श्री कपिल पुत्र श्री जीत सिंह
मकान संख्या 153, चामड़ –मोहल्ला, गाँव–महमूदपुर, पीएस–हाफिजपुर, बझेड़ा कलां, हापुड़, उत्तर प्रदेश–245101

मांग सूचना के अनुसार बकाया राशि

ऋण खाता संख्या SILHGZBD0000019 के संबंध में रु. 20,77,706/– (रूपये बीस लाख सतहत्तर हजार सात सौ छह मात्र) 12–अगस्त–2026 तक और ऋण खाता संख्या SLPHGZBD0000048 के संबंध में रु. 1,13,527/– (रूपये एक लाख तेरह हजार पांच सौ सत्ताईस मात्र) 12–अगस्त–2026 तक
मांग सूचना तिथि – 14–अगस्त–2026
सांकेतिक कब्जा की तिथि – 13–नवंबर–2026,
एनपीए की तिथि – 03–अगस्त–2026

बंधक सम्पत्ति का विवरण

संपत्ति के सभी अंश एवं खंड : आवासीय संपत्ति खसरा नंबर 466, क्षेत्रफल 430 वर्ग गज, गांव–महमूदपुर, तहसील और जिला–हापुड़, उत्तर प्रदेश में स्थित है। उक्त संपत्ति की सीमाएंः– पूरबः सड़क 16 फीट चौड़ी, पश्चिमः जीत सिंह की भूमि, उत्तरः प्रशांत की भूमि दक्षिणः सुरेंद्र का मकान

स्थान : हापुड़, उत्तर प्रदेश
तिथि : 13–11–2026

हस्ता./– प्राधिकृत अधिकारी– ट्रूहोम फाइनैंस लिमिटेड
(पहले श्रीराम हाउसिंग फाइनैंस लिमिटेड के नाम से मशहूर)

फॉर्म–जी

अभि रुचि की अभिव्यक्ति आमंत्रण हेतु
वायम टेक्नोलॉजीज लिमिटेड

आईटी–सॉल्यूशंस, सिस्टम इंटीग्रेशन, दूरसंचार, ई–गवर्नेंस एवं जनशक्ति सेवाओं के क्षेत्र में कार्यरत कंपनी, जो एंड–टू–एंड प्रौद्योगिकी समाधान तथा अवसंरचना प्रबंधन सेवाएँ प्रदान करती थी।

(दिवाला और शोधन अक्षमता (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

क्र.	प्रासंगिक विवरण	
1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट ऋणदाता का नाम	वायम टेक्नोलॉजीज लिमिटेड पैनः AAACI8050R सीआईएनः U74900DL2000PLC107066
2.	पंजीकृत कार्यालय का पता	थापर हाउस, 124, जनपथ, नई दिल्ली–110001
3.	वेबसाइट का यूआरएल	https://www.vayamtech.com/legal.html
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	थापर हाउस, 124, जनपथ, नई दिल्ली–110001
5.	कॉर्पोरेट ऋणदाता के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	शून्य
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	वित्तीय वर्ष 2025–26 में परिचालन से राजस्वः 4705.41 लाख रुपये तथा 84.63 लाख रुपये की अन्य आय को वित्तीय वर्ष 2025–26 में अन्य आय के अंतर्गत वर्गीकृत किया गया है।
7.	कर्मचारियों/श्रमिकों की संख्या	224
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध है:-	अंतिम उपलब्ध लेखापरीक्षित वित्तीय विवरण वित्तीय वर्ष 2025–26 एवं वित्तीय वर्ष 2024–25 के हैं। लेनदारों की सूची सहित आगे का विवरण, समाधान व्यावसायिक को ई–मेल vtlcirp@gmail.com पर ई–मेल भेजकर प्राप्त किया जा सकता है। यूआरएलः https://www.vayamtech.com/legal.html
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	समाधान आवेदकों के लिए पात्रता मानदंड का उल्लेख विस्तृत रुचि की अभिव्यक्ति हेतु आमंत्रण में किया गया है, जिसे समाधान व्यावसायिक को ई–मेल vtlcirp@gmail.com पर ई–मेल भेजकर प्राप्त किया जा सकता है। यह निम्नलिखित यूआरएल पर भी उपलब्ध है: https://www.vayamtech.com/legal.html
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	02–12–2026 (बुधवार)
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	12–12–2026 (शनिवार)
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	17–12–2026 (गुरुवार)
13.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	17–12–2026 (गुरुवार)
14.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	26–12–2026 (शनिवार)
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	18–01–2027 (सोमवार)
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए संसाधित ईमेल आईडी	vtlcirp@gmail.com
17.	एमएसएमई के रूप में कॉर्पोरेट देनदार की पंजीकरण स्थिति का विवरण	UDYAM-DL-01-0008096

एसडी/–
मुकेश कुमार चौधर (एफसीए, एसीएस)
वायम टेक्नोलॉजीज लिमिटेड का रेजोल्यूशन प्रोफेशनल
पंजीकरण संख्या IBBI/IPA-001/IP-P00383/2017-2018/10640
आईबीबीआई का पंजीकृत पता: 102, बी–3, प्रेमी कॉम्प्लेक्स, सुभाष चौक, लक्ष्मी नगर, दिल्ली–110092
आईबीबीआई के साथ पंजीकृत ई–मेलः mukesh@mjra.co.in
प्रक्रिया ई–मेलः vtlcirp@gmail.com
एएफए वैधता 30.06.2027 तक

दिनांकः 17.11.2026
स्थानः नई दिल्ली

एसआरयू स्टील्स लिमिटेड

सीआईएनः L01111DL1995PLC107286
पंजीकृत कार्यालयः सी–47 जी / एफ, शिवालिक कॉलोनी, मालवीय नगर, शैमरॉक स्कूल के पास, मालवीय नगर (दक्षिण दिल्ली), दक्षिण दिल्ली, नई दिल्ली, दिल्ली, भारत, 110017
ईमेल: srusteels95@gmail.com | वेबसाइटः www.sru-steels.com | टेलीफोन: +917567730702

30 सितंबर, 2026 को समाप्त तिमाही के लिए अलेखापरीक्षित वित्तीय परिणामों का उद्धरण

संशोधित सेबी (सूचीबद्ध दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 के विनियम 33 ("सेबी सूचीकरण विनियम") के अनुपालन में, एसआरयू स्टील्स लिमिटेड के निदेशक मंडल ने शनिवार, 14 नवंबर, 2026 को आयोजित अपनी बैठक में 30 सितंबर, 2026 को समाप्त तिमाही के लिए कंपनी के अलेखापरीक्षित स्टैंडअलोन वित्तीय परिणामों को मंजूरी दी। कंपनी के चार्टर्ड अकाउंटेंट्स, वैधानिक लेखा परीक्षकों, मैसर्स बिहारी शाह एंड कंपनी द्वारा जारी सीमित समीक्षा रिपोर्ट के साथ वित्तीय परिणाम स्टॉक एक्सचेंज की वेबसाइट पर उपलब्ध हैं। बीएसई लिमिटेड www.bseindia.com और कंपनी की वेबसाइट www.sru-steels.com पर भी उपलब्ध है। सेबी लिस्टिंग विनियमों के विनियम 47 के अनुपालन में, हम इसके द्वारा सूचित करते हैं कि इसे नीचे दिए गए त्वरित प्रतिक्रिया (क्यूआर) कोड को स्कैन करके भी एक्सेस किया जा सकता है।

निदेशक मंडल के आदेश से
एसआरयू स्टील्स लिमिटेड
अखिल अरोड़ा
प्रबंध निदेशक एवं सीएफओ
(डीआईएनः 11329665)

तिथि : 14.11.2026
स्थान : नई दिल्ली

gaudium IVF Delivering Motherhood Dreams

गौडियम आईवीएफ एंड वीमेन हेल्थ लिमिटेड

सीआईएनः L85100DL2015PLC278296
पंजीकृत कार्यालयः बी1/51, जनकपुरी, नई दिल्ली, भारत–110058
दूरभाषः 011–48858585 | **ईमेलः** compliance@gaudiumivfcentre.com
वेबसाइटः www.gaudiumivfcentre.com

फॉर्म पीएएस–1

[कंपनी (प्रॉस्पेक्टस और प्रतिभूतियों का आवंटन) नियम, 2014 का नियम 7(2) और धारा 27(1) के अनुसार]
प्रॉस्पेक्टस में निर्दिष्ट किसी भी अनुबंध की शर्तों को बदलने या उद्देश्यों में बदलाव करने के लिए विशेष संकल्प की सूचना का विवरण देने वाला विज्ञापन जिसके प्रॉस्पेक्टस जारी किया गया था

सार्वजनिक सूचना

एतद्वारा नोटिस दिया जाता है कि 12 नवंबर, 2026 के एक संकल्प द्वारा, बोर्ड ने लेखापरीक्षा समिति की सिफारिश पर, उन उद्देश्यों को बदलने का प्रस्ताव किया है, जिसके लिए रु. 5/- प्रत्येक अंकित मूल्य के रु. 79/- इश्यू मूल्य पर कुल रु. 9,000.08 लाख के 1,13,92,500 इक्विटी शेयर (फ्रेश इश्यू) जारी करने के संबंध में प्रॉस्पेक्टस दिनांक 25 फरवरी, 2026 जारी किया गया था।

उक्त संकल्प के अनुसरण में, आगे सूचित किया जाता है कि उक्त संकल्प को अनुमोदित करने के लिए, पोस्टल बैलेट द्वारा एक विशेष संकल्प पारित किया जाना है।

इस तरह की विविधता/परिवर्तन के बारे में विवरण इस प्रकार हैं–

1) **परिवर्तित किए जाने वाले उद्देश्यों का विवरणः** प्रॉस्पेक्टस का उद्देश्य नंबर 1 – "हमारी कंपनी के नए आईवीएफ केंद्रों की स्थापना के लिए पूंजीगत व्यय का वित्तपोषण" – रु. 5,000.00 लाख, प्रॉस्पेक्टस के पृष्ठ 102 पर खुलासा किए गए कस्बों/शहरों में 19 नए आईवीएफ केंद्र स्थापित करने के लिए, चरण–वार तरीके से (चरण I: वित्त वर्ष 2027 में 10 केंद्र; चरण II: वित्त वर्ष 2028 में 8 केंद्र; चरण III: वित्त वर्ष 2029 में 1 केंद्र)। 30 सितंबर, 2026 तक, रु. 1,348.48 लाख का उपयोग किया जा चुका है और रु. 3,651.52 लाख का उपयोग नहीं किया गया है।
2) **प्रस्तावित भिन्नता/परिवर्तन का विवरणः** (क) 19 शहरों में से 6 का परिवर्तन/प्रतिस्थापन, यानी वाईजैग से विजयवाड़ा, अहमदाबाद से नासिक, कोचीन से भुवनेश्वर, कोयंबटूर से धनबाद, जयपुर से वाराणसी और कानपुर से गोरखपुर; और (ख) वित्त वर्ष 2029 तक सभी 19 केंद्रों की स्थापना (वित्त वर्ष 2027 में 10, वित्त वर्ष 2028 में 8 और वित्त वर्ष 2029 में 1), ऐसे क्रम में जो कंपनी के लिए व्यवहार्य हो और जरूरी नहीं कि चरणबद्ध तरीके से हो। रु. 5,000.00 लाख की राशि या केंद्रों की संख्या में कोई बदलाव नहीं हुआ है।
3) **भिन्नता के कारण/औचित्यः** प्रबंधन ने प्रस्तावित शहरों में विस्तृत बाजार सर्वेक्षण, ऑन–ग्राउंड मूल्यांकन, उचित परिश्रम और व्यापक व्यावसायिक मूल्यांकन किए, निदेशक मंडल ने रोगी की मांग, प्रतिस्पर्धी परिदृश्य, बाजार की उपलब्धता और व्यावसायिक क्षमता जैसे कारकों पर विचार करते हुए प्रॉस्पेक्टस में खुलासा किए गए कुछ शहरों को प्रतिस्थापित करने का प्रस्ताव किया है।
4) **कंपनी की वित्तीय स्थिति पर प्रस्तावित भिन्नता/परिवर्तन का प्रभावः** भिन्नता के लिए किसी अतिरिक्त पूंजी परिव्यय की आवश्यकता नहीं होती है और कंपनी की वित्तीय स्थिति पर कोई प्रतिकूल प्रभाव पड़ने की उम्मीद नहीं है। इससे नए केंद्रों से तेजी से ब्रेकईवन और बेहतर रिटर्न में सहायता होने की उम्मीद है।
5) **नई उद्देश्यों से संबंधित प्रमुख जोखिम कारकः** जोखिम कारक वही रहेंगे जो प्रॉस्पेक्टस में उल्लिखित हैं क्योंकि प्रस्तावित भिन्नता अंतिम उपयोग की प्रकृति, रु. 5,000 लाख के कुल आवंटन या प्रॉस्पेक्टस में संदर्भित केंद्रों की कुल संख्या को नहीं बदलती है।
6) **प्रस्तावित भिन्नता/परिवर्तन के विरुद्ध मतदान करने वाले निदेशकों के नामः** कोई नहीं।

कोई भी इच्छुक व्यक्ति व्याख्यात्मक विवरण के साथ विशेष संकल्प की प्रति कंपनी के पंजीकृत कार्यालय से या कंपनी सचिव और अनुपालन अधिकारी श्री नवीन कुमार के कार्यालय बी 1/51, जनकपुरी, नई दिल्ली, भारत–110058 से निःशुल्क प्राप्त कर सकता है या इसकी प्रति के लिए कंपनी की वेबसाइट www.gaudiumivfcentre.com देख सकता है।

गौडियम आईवीएफ एंड वीमेन हेल्थ लिमिटेड के लिए
हस्ता./–
नवीन कुमार
कंपनी सचिव और अनुपालन अधिकारी

दिनांकः 16 नवंबर, 2026
स्थानः नई दिल्ली

gaudium IVF Delivering Motherhood Dreams

गौडियम आईवीएफ एंड वीमेन हेल्थ लिमिटेड

सीआईएनः L85100DL2015PLC278296
पंजीकृत कार्यालयः बी1/51, जनकपुरी, नई दिल्ली, भारत–110058
दूरभाषः 011–48858585 | **ईमेलः** compliance@gaudiumivfcentre.com
वेबसाइटः www.gaudiumivfcentre.com

पोस्टल बैलेट नोटिस

कंपनी के सदस्यों को एतद्द्वारा सूचित किया जाता है कि कंपनी (प्रबंधन और प्रशासन) नियम, 2014 के नियम 20 और 22 के साथ पठित कंपनी अधिनियम, 2013 की धारा 27, धारा 108 और धारा 110 ("**अधिनियम**") के प्रावधानों, भारतीय प्रतिभूति और विनिमय बोर्ड (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 ("**सूचीबद्धता विनियम**") के विनियम 44 के साथ पठित कंपनी (प्रॉस्पेक्टस और प्रतिभूतियों का आवंटन) नियम, 2014, कॉर्पोरेट कार्य मंत्रालय द्वारा जारी अन्य प्रासंगिक परिपत्रों के साथ पठित सामान्य परिपत्र संख्या 14/2020 दिनांक 8 अप्रैल, 2020 और 17/2020 दिनांक 13 अप्रैल, 2020 तथा सामान्य परिपत्र संख्या 03/2025 दिनांक 22 सितंबर, 2025 (सामूहिक रूप से "**एमसीए परिपत्र**" के रूप में संदर्भित) के साथ पठित भारतीय प्रतिभूति और विनिमय बोर्ड (पूंजी का निर्गम और प्रकटीकरण आवश्यकताएं) विनियम, 2018 की अनुसूची XX के साथ पठित विनियम 59, इंस्टीट्यूट ऑफ कंपनी सेक्रेटरीज ऑफ इंडिया द्वारा सामान्य बैठकों पर जारी सचिवीय मानक–2 ("**एसएस–2**") और किसी भी अन्य लागू कानून, नियम, विनियम, परिपत्र और अधिसूचनाएं (तत्समय लागू यथासंशोधित किसी भी वैधानिक संशोधन या उसके पुनः अधिनियमन सहित) के अनुसार दिनांक 16 नवंबर, 2026 को पोस्टल बैलेट नोटिस ("**नोटिस**") में निर्धारित विशेष व्यवसाय के संबंध में, कंपनी के सदस्यों की मंजूरी रिमोट ई–वोटिंग प्रक्रिया ("**ई–वोटिंग**") के माध्यम से पोस्टल बैलेट द्वारा मांगी जा रही है।

एमसीए परिपत्रों के अनुपालन में, व्याख्यात्मक विवरण के साथ नोटिस केवल इलेक्ट्रॉनिक मोड के माध्यम से उन सदस्यों को भेजा जा रहा है, जिनके ईमेल पते कंपनी या उसके इश्यू रजिस्ट्रार एवं शेयर ट्रांसफर एजेंट, बिगशेयर सर्विसेज प्राइवेट लिमिटेड ("**आरटीए**") या डिपॉजिटरीज के साथ पंजीकृत हैं और जिनका नाम कंपनी के सदस्यों के रजिस्टर में और/या डिपॉजिटरी द्वारा प्रबंधित लाभभोगी स्वामियों के रजिस्टर में शुक्रवार, 13 नवंबर, 2026 ("**कट–ऑफ तिथि**") तक दर्ज है।

यह नोटिस कंपनी की वेबसाइट www.gaudiumivfcentre.com, स्टॉक एक्सचेंजों यानी बीएसई लिमिटेड और नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड की वेबसाइट क्रमशः www.bseindia.com और www.nseindia.com पर और ई–वोटिंग एजेंसी यानी नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड ("**एनएसडीएल**") की वेबसाइट www.evoting.nsdl.com पर भी उपलब्ध है।

सदस्यों को सूचित किया जाता है कि:

1. कट–ऑफ तिथि तक शेयर धारण करने वाले सदस्य ई–वोटिंग के माध्यम से मतदान करने के हकदार हैं। मतदान के अधिकारों की गणना कट–ऑफ तिथि तक सदस्यों के नाम पर पंजीकृत शेयरों के पेड–अप मूल्य पर की जाएगी। कोई व्यक्ति जो कट–ऑफ तिथि तक सदस्य नहीं है, उसे इस नोटिस को केवल सूचना के उद्देश्य से मानना चाहिए।
2. कंपनी ने सोमवार, 16 नवंबर, 2026 को ईमेल के माध्यम से नोटिस भेजने का कार्य पूरा कर लिया है।
3. एमसीए परिपत्रों की आवश्यकताओं के अनुपालन में, पोस्टल बैलेट फॉर्म और प्री–पेड बिजिनेस लिफाफे के साथ नोटिस की भौतिक प्रति सदस्यों को नहीं भेजी गई है और तदनुसार, सदस्यों को केवल ई–वोटिंग के माध्यम से अपनी सहमति या असहमति की सूचना देनी होगी।
4. कंपनी ने सदस्यों को इलेक्ट्रॉनिक रूप से और सुरक्षित तरीके से वोट डालने के लिए ई–वोटिंग की सुविधा प्रदान करने के लिए एनएसडीएल की सेवाएं ली हैं। सदस्य कृपया निम्नलिखित ई–वोटिंग अवधि पर ध्यान दें:

कट–ऑफ तिथि	**शुक्रवार, 13 नवंबर, 2026**
ई–वोटिंग की शुरुआत	**मंगलवार, 17 नवंबर, 2026 (सुबह 9:00 बजे भा.मा.स.)**
ई–वोटिंग का समापन	**बुधवार, 16 दिसंबर, 2026 (शाम 5:00 बजे भा.मा.स.) (दोनों दिन सम्मिलित)**

5. सदस्यों से अनुरोध है कि वे बुधवार, 16 दिसंबर, 2026 (शाम 5:00 बजे भा.मा.स.) तक ई–वोटिंग प्रक्रिया के माध्यम से अपना वोट डालें, ताकि वे विचार किए जाने के पात्र हों, जिसमें विफल होने पर यह दृढ़ता से माना जाएगा कि कोई वोट प्राप्त नहीं हुआ है। उपरोक्त अवधि समाप्त होने पर एनएसडीएल द्वारा ई–वोटिंग मॉड्यूल को तुरंत अक्षम कर दिया जाएगा। एक बार वोट डालने के बाद, सदस्यों को बाद में इसे बदलने की अनुमति नहीं दी जाएगी।
6. मेसर्स सुरेश नैनवाल एंड कंपनी, प्रैक्टिसिंग कंपनी सेक्रेटरीज (फर्म पंजीकरण संख्या S2020DE764700, पीयर रिव्यू संख्या 3349/2023) को निष्पक्ष और पारदर्शी तरीके से पोस्टल बैलेट के माध्यम से ई–वोटिंग प्रक्रिया संचालित करने के लिए संवीक्षक के रूप में नियुक्त किया गया है।
7. पोस्टल बैलेट का परिणाम शुक्रवार 18 दिसंबर, 2026 तक घोषित किया जाएगा। संवीक्षक की रिपोर्ट के साथ उक्त परिणाम कंपनी के पंजीकृत कार्यालय में भी प्रदर्शित किया जाएगा। इसके अतिरिक्त, उक्त परिणाम कंपनी की वेबसाइट अर्थात www.gaudiumivfcentre.com, स्टॉक एक्सचेंजों यानी बीएसई लिमिटेड और नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड की वेबसाइट क्रमशः www.bseindia.com और www.nseindia.com पर और ई–वोटिंग एजेंसी की वेबसाइट www.evoting.nsdl.com पर अपलोड किया जाएगा। संकल्प, यदि अपेक्षित बहुमत से पारित हो जाता है, तो ई–वोटिंग की अंतिम तिथि, यानी बुधवार, 16 दिसंबर, 2026 को पारित माना जाएगा।
8. रिमोट ई–वोटिंग से जुड़े किसी भी प्रश्न/शिकायत के मामले में, आप एनएसडीएल की उपाध्यक्ष सुश्री पल्लवी म्हात्रे से evoting@nsdl.co.in पर या 022–4886 7000 पर संपर्क कर सकते हैं। आप www.evoting.nsdl.com के डाउनलोड अनुभाग में उपलब्ध Frequently Asked Questions (FAQs) for Shareholders तथा e-voting user manual for shareholders का संदर्भ भी ले सकते हैं। सदस्य कंपनी के पंजीकृत कार्यालय में कंपनी सचिव और अनुपालन अधिकारी श्री नवीन कुमार से ईमेलः compliance@gaudiumivfcentre.com, दूरभाषः 011–4885 8585 पर भी संपर्क कर सकते हैं।

गौडियम आईवीएफ एंड वीमेन हेल्थ लिमिटेड के लिए
हस्ता./–
नवीन कुमार
कंपनी सचिव और अनुपालन अधिकारी

दिनांकः 16 नवंबर, 2026
स्थानः नई दिल्ली